

Disposal of cases in courts is in the domain of Judiciary. Government has set up National Mission for Justice Delivery and Legal Reforms with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

Vacant posts of High Court and District Court Judges

1380. SHRI AVINASH PANDE : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of posts of High Court judges across the country that are presently vacant and the State-wise break-up thereof; and

(b) the total number of posts of District judges presently vacant and the State-wise and district-wise break-up thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):

(a) The number of posts of Judges vacant in the High Courts as on 24.07.2015 is given in the Statement-I (*See* below).

(b) The State-wise number of vacancies of Judges/Judicial officers in District and Subordinate Courts as on 31.12.2014 is given in the Statement-II. (*See* below) The District-wise vacancies of Judges/Judicial Officers is not maintained by the Department.

Statement-I

The number of posts of Judges vacant in the High Courts

| Sl. No. | Name of the High Court | Number of vacancies as on 24.07.2015 |
|---------|--|--------------------------------------|
| 1 | 2 | 3 |
| 1. | Allahabad | 83 |
| 2. | High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh | 22 |
| 3. | Bombay | 30 |
| 4. | Calcutta | 14 |
| 5. | Chhattisgarh | 13 |

| 1 | 2 | 3 |
|-----|--------------------|-----|
| 6. | Delhi | 20 |
| 7. | Gauhati | 07 |
| 8. | Gujarat | 23 |
| 9. | Himachal Pradesh | 06 |
| 10. | Jammu and Kashmir | 07 |
| 11. | Jharkhand | 11 |
| 12. | Karnataka | 30 |
| 13. | Kerala | 0 |
| 14. | Madhya Pradesh | 20 |
| 15. | Madras | 22 |
| 16. | Manipur | 01 |
| 17. | Meghalaya | 0 |
| 18. | Orissa | 05 |
| 19. | Patna | 10 |
| 20. | Punjab and Haryana | 31 |
| 21. | Rajasthan | 22 |
| 22. | Sikkim | 0 |
| 23. | Tripura | 0 |
| 24. | Uttarakhand | 05 |
| | Total | 382 |

Statement-II

State-wise number of vacancies of Judges/Judicial officers in District and Subordinate Courts

| Sl. No. | State/Union Territory | Vacancies of Judges/Judicial officers in District and Subordinate Courts as on 31.12.2014 |
|---------|------------------------------|---|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh and Telangana | 150 |
| 2. | Arunachal Pradesh | 1 |
| 3. | Assam | 91 |

| 1 | 2 | 3 |
|-------|---|------|
| 4. | Bihar | 643 |
| 5. | Chandigarh | 0 |
| 6. | Chhattisgarh | 52 |
| 7. | Delhi | 317 |
| 8. | Diu and Daman and Silvassa | 1 |
| 9. | Goa | 12 |
| 10. | Gujarat | 747 |
| 11. | Haryana | 159 |
| 12. | Himachal Pradesh | 18 |
| 13. | Jammu and Kashmir | 23 |
| 14. | Jharkhand | 196 |
| 15. | Karnataka | 253 |
| 16. | Kerala and Lakshadweep | 16 |
| 17. | Madhya Pradesh | 217 |
| 18. | Maharashtra | 288 |
| 19. | Manipur | 10 |
| 20. | Meghalaya | 25 |
| 21. | Mizoram | 36 |
| 22. | Nagaland | 2 |
| 23. | Odisha | 121 |
| 24. | Puducherry | 11 |
| 25. | Punjab | 167 |
| 26. | Rajasthan | 314 |
| 27. | Sikkim | 3 |
| 28. | Tamil Nadu | 121 |
| 29. | Tripura | 26 |
| 30. | Uttar Pradesh | 336 |
| 31. | Uttarakhand | 98 |
| 32. | West Bengal and Andaman and Nicobar Islands | 126 |
| TOTAL | | 4580 |